

# The Arunachal Pradesh Gazette

#### **EXTRAORDINARY** PUBLISHED BY AUTHORITY

No. 112, Vol. XXVIII, Naharlagun, Thursday, April, 29, 2021, Vaisaka 9, 1943 (Saka)

GOVERNMENT OF ARUNACHAL PRADESH LAW, LEGISLATIVE AND JUSTICE DEPARTMENT CIVIL SECRETARIAT **ITANAGAR** 

#### **NOTIFICATION**

The 28th April, 2021

No. Law/Legn-7/2021.—The following Act of the Arunachal Pradesh Legislative Assembly which was passed in the Sixth Session of the Seventh Legislative Assembly and received the assent of the Governor of Arunachal Pradesh is hereby published for general information.

(Received the assent of the Governor on 26th April, 2021)

#### THE ARUANCHAL PRADESH GOODS AND SERVICES TAX (AMENDMENT) ACT, 2021

(ACT NO. 8 OF 2021)

An

Act

further to amend the Arunachal Pradesh Goods and Services Tax Act, 2017 (No. 7 of 2017).

Be it enacted by the Legislative Assembly of Arunachal Pradesh in the Seventy-Second Year of the Republic of India as follows; -

This Act may be called the Arunachal Pradesh Goods and Services Tax (Amendment) Act, 2021.

Short title and commencement.

(2) Save as otherwise provided, the provisions of this Act shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint:

Provided that different dates may be appointed for different provisions of this Act and any reference in any such provision to the commencement of this Act shall be construed as a reference to the coming into force of that provision.

Provided further that section 168 of this Act shall come into force with effect from the 31st day of March, 2020.

2. In the principal Act, in section 2, in clause (114), for sub-clauses (c) and (d), the following sub-clauses shall be substituted, namely: -

Amendment of section 2.

- "(c) Dadra and Nagar Haveli and Daman and Diu;
- (d) Ladakh;".
- 3. In the principal Act, in section 10, in sub-section (2), in clauses (b), (c) Amendment of and (d), after the words "of goods", the words "or services" shall be section 10.

4. In the principal Act, in section 16, in sub-section (4), the words "invoice relating to such" shall be omitted.

Amendment of section 16.

5. In the principal Act, in section 29, in sub-section (1), for clause (c), the following clause shall be substituted, namely: -

Amendment of section 29.

"(c) the taxable person is no longer liable to be registered under section 22 or section 24 or intends to opt out of the registration voluntarily made under sub-section (3) of section 25:".

## Amendment of section 30.

6. In the principal Act, in section 30, in sub-section (1), for the proviso, the following proviso shall be substituted, namely:-

"Provided that such period may, on sufficient cause being shown, and for reasons to be recorded in writing, be extended; -

- by the Additional Commissioner or the Joint Commissioner, as the case may be, for a period not exceeding thirty days;
- (b) by the Commissioner, for a further period not exceeding thirty days, beyond the period specified in clause (a).".

### Amendment of section 31.

7. In the principal Act, in section 31, in sub-section (2), for the proviso, the following proviso shall be substituted, namely: -

"Provided that the Government may, on the recommendations of the Council, by notification,-

- specify the categories of services or supplies in respect of which a tax invoice shall be issued, within such time and in such manner as may be prescribed;
- subject to the condition mentioned therein, specify the categories of services in respect of which-
  - (i) any other document issued in relation to the supply shall be deemed to be a tax invoice; or
  - (ii) tax invoice may not be issued.".

## Amendment of section 51.

- 8. In the principal Act, in section 51, -
  - (a) for sub-section (3), the following sub-section shall be substituted, namely: -
    - "(3) A certificate of tax deduction at source shall be issued in such form and in such manner as may be prescribed.";
  - (b) sub-section (4) shall be omitted.

## Amendment of section 122.

- 9. In the principal Act, in section 122, after sub-section (1), the following new sub-section shall be inserted, namely: -
  - "(1A) Any person who retains the benefit of a transaction covered under clauses (i), (ii), (vii) or clause (ix) of sub-section (1) and at whose instance such transaction is conducted, shall be liable to a penalty of an amount equivalent to the tax evaded or input tax credit availed of or passed on."

## Amendment of section 132.

- 10. In the principal Act, in section 132, in sub-section (1), -
  - for the words "Whoever commits any of the following offences", the words "Whoever commits, or causes to commit and retain the benefits arising out of, any of the following offences" shall be substituted;
  - (ii) for clause (c), the following clause shall be substituted, namely: -
    - "(c) avails input tax credit using the invoice or bill referred to in clause (b) or fraudulently avails input tax credit without any invoice or bill;";
  - (iii) in clause (e), the words ", fraudulently avails input tax credit" shall be omitted.

#### Amendment of section 140.

- In the principal Act, in section 140, with effect from the 1st day of July, 2017; -
  - (a) in sub-section (1), after the words "existing law", the words "within such time and" shall be inserted and shall be deemed to have been inserted;
  - in sub-section (2), after the words "appointed day", the words "within such time and" shall be inserted and shall be deemed to have been inserted;

- in sub-section (3), for the words "goods held in stock on the appointed day subject to", the words "goods held in stock on the appointed day, within such time and in such manner as may be prescribed, subject to" shall be substituted and shall be deemed to have been substituted;
- (d) in sub-section (5), for the words "existing law", the words "existing law, within such time and in such manner as may be prescribed" shall be substituted and shall be deemed to have been substituted;
- (e) in sub-section (6), for the words "goods held in stock on the appointed day subject to", the words "goods held in stock on the appointed day, within such time and in such manner as may be prescribed, subject to" shall be substituted and shall be deemed to have been substituted:
- 12. In the principal Act, after section 168, the following new section shall be Insertion of new inserted, namely: -

section 168A in Act 7 of 2017.

168A. (1) Notwithstanding anything contained in this Act, the Government may, on the recommendations of the Council, by notification, extend the time limit specified in, or prescribed or notified under, this Act in respect of actions which cannot be completed or complied with due to force majeure.

"Power of Government to extend time limit in special circumstances.

(2) The power to issue notification under sub-section (1) shall include the power to give retrospective effect to such notification from a date not earlier than the date of commencement of this Act.

Explanation: For the purposes of this section, the expression "force majeure" means a case of war, epidemic, flood, drought, fire, cyclone, earthquake or any other calamity caused by nature or otherwise affecting the implementation of any of the provisions of this Act.".

13. In the principal Act, in section 172, in sub-section (1), in the proviso, for Amendment of the words "three years", the words "five years" shall be substituted.

section 172.

14. In the principal Act, in Schedule II, in paragraph 4, in sub-paragraph (a) Amendment of and (b), the words "whether or not for a consideration," wherever they occur, shall be omitted and shall be deemed to have been omitted with effect from the 1st day of July, 2017.

Schedule II.

Onit Panyang, IAS Commissioner to the Government of Arunachal Pradesh, Itanagar.